

FORM NO. 5

Notice of consolidation, division, etc. or increase in share capital or increase in number of members

[Pursuant to sections 95, 97 or 94A(2) or 81(4) of the Companies Act, 1956]

Form Language ☐ English ☐ हिन्दी

Note - All fields marked in * are to be mandatorily filled.

1.(a) * Corporate identity number (CIN) of company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the
registered office
of the company

(c) * e-mail ID of the company

3. * Purpose of the form

- ☐ Increase in share capital independently by company ☐ Increase in number of members
☐ Increase in share capital with Central Government order ☐ Consolidation or division etc.

4. In accordance with section 97 of the Companies Act, 1956, that by ☐ Ordinary ☐ Special resolution at

the meeting of the members of the company held on

(DD/MM/YYYY)

Service request number (SRN) of related Form 23

(a) The authorised share capital of the company has been increased from

Existing

(in Rs.)

Revised

(in Rs.)

Difference (addition)

(in Rs.)

(b) (i) The number of members in the company has been increased from

Existing

Revised

Difference (additional)

(ii) Maximum number of members excluding past and present employee(s)

5.(a) In accordance with sub-section (3) of section 94(A) of the Companies Act, 1956, the authorised share

capital of the company has been increased consequent upon an order dated

(DD/MM/YYYY)

of the Central Government under sub-section (4) of section 81 or sub-section (2) of section 94A of the Act upon an application made to it by (Enter the name of the financial institution)

for conversion of ☐ debentures ☐ loans into shares

Existing authorised capital

(in Rs.)

Revised authorised capital

(in Rs.)

Difference (addition)

(in Rs.)

(b) A copy of the aforesaid order was received by the company from the Central Government on

(DD/MM/YYYY)

6. The additional capital (taking into consideration the addition above) is divided as follows

(a) Number of equity shares Total amount of equity shares (in Rs.)

(b) Number of preference shares Total amount of preference shares

(in Rs.)

Total addition (in Rs.)

7. The conditions (e.g. voting rights, dividend rights, winding-up rights, etc.) subject to which new shares have been issued, are as follows

8. Notice is hereby given that

In accordance with section 95 of the Companies Act, 1956, that the company has on (DD/MM/YYYY)

(a) ☐ Consolidated

(b) ☐ Converted

(c) ☐ Reconverted

(d) ☐ Subdivided

(e) ☐ Redeemed

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(f) ☐ Cancelled

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(g) ☐ Reclassified

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9. Revised capital structure after taking into consideration the changes vide points 4, 5, 6 and 8 above

(a) Authorised capital of the company (in Rs.)

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Break up of Authorised capital

Number of equity shares

--

Total amount of equity shares (in Rs.)

--

Nominal amount per equity share

--

Number of preference shares

--

Total amount of preference shares
(in Rs.)

--

Nominal amount per preference share

--

Number of unclassified shares

--

Total amount of unclassified shares
(inRs.)

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(b) Issued capital of the company

(in Rs.)

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Break up of Issued capital

Number of equity shares

--

Total amount of equity shares (in Rs.)
(in Rs.)

--

Nominal amount per equity share

--

Number of preference shares

--

Total amount of preference shares

--

Nominal amount per preference share

--

(c) Subscribed capital of the company

(in Rs.)

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Break up of Subscribed capital

Number of equity shares

--

Total amount of equity shares (in Rs.)

--

Nominal amount per equity share

--

Number of preference shares

--

Total amount of preference shares
(in Rs.)

--

Nominal amount per preference share

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Attachments

List of attachments

1. Proof of receipt of Central Government order
2. Altered memorandum of association
3. Altered articles of association
4. Optional attachment(s) - if any

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number * dated * (DD/MM/YYYY) to sign and submit this form.

I further declare that the company has paid correct stamp duty as per applicable Stamp Act.

To be digitally signed by

Managing director or director or manager or secretary of the company

* Designation

* Director identification number of the director or Managing Director; or Income-tax permanent account number(Income-tax PAN) of the manager; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

- ☐ Chartered accountant (in whole-time practice) or ☐ Cost accountant (in whole-time practice) or ☐ Company secretary (in whole-time practice)

* Whether associate or fellow ☐ Associate ☐ Fellow

* Membership number or certificate of practice number

For office use only:

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Date of signing

(DD/MM/YYYY)